

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

2. I.A. 532/2024  
IN  
C.P. (IB)-2019(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **14.02.2024**

NAME OF THE PARTIES: Corporation Bank

VS

Firestar International Limited

SECTION 7 OF IBC, 2016

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**ORDER**  
**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

**I.A. 532/2024**

1. Someone appeared for the Liquidator i/b Fortis India Law through VC. The above application has been filed by the Liquidator for taking the 10<sup>th</sup> progress report for the quarter ending December 2023. Ld. Counsel for the liquidator submits that the Corporate Debtor's assets i.e. diamonds are attached by the Enforcement Directorate and are slowly being released. However, it seems no steps have been taken by the Liquidator and no progress has been made during this quarter.
2. Heard the counsel and accordingly, the report is taken on record. As no further orders are required, I.A. **allowed** and stands **disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)